

PROCEEDINGS OF THE HIGH COURT OF KARNATAKA, BENGALURU

SUBJECT:- Selection of Law Clerk-cum-Research Assistants in the High Court of Karnataka, Bengaluru.

- READ:-**
1. This office Notification No. HCE 623/2006 dated 28.04.2021 for inviting off-line applications for filling up of 19 post of Law Clerk-cum- Research Assistants.
 2. Government Order No. Law 06 LAG 2019, dated 29.01.2020.

ORDER NO. HCE 623/2006

DATED 13TH AUGUST 2021

The following candidates are selected as Law Clerk-cum-Research Assistants on the Establishment of High Court of Karnataka, Bengaluru, as per the terms and conditions mentioned in this order:

Sl. No.	Appln. No.	Name and Address of the Candidates
1.	28	MADHUSUDAN V S/o VIJAYA KUMAR K, NO.2, 2ND CROSS, NEHRUNAGAR, SESHADRIPURAM, BENGALURU 560020.
2.	47	FAIZ AFSAR SAIT S/o AFSAR SAIT D 301, 202, ELEGANT ASTER APARTMENTS, GEDDAHALLI, HENNUR ROAD, BENGALURU NORTH 560077.
3.	04	K S KARTHIK KIRAN S/o K S SUNDERESHAN, NO. 10, L 5TH STREET, ASHOK NAGAR, BENGALURU 560025.
4.	32	B M AMARNATH S/o B S MANJUNATH, 93, ST. JOHNS ROAD CROSS, DASAPPA COLONY, BENGALURU 560042.

5.	33	J BANU PRIYA D/o N JAWAHAR, #37, 23RD CROSS, I MAIN, MARUTHI NAGAR, YELAHANKA, BENGALURU 560064.
6.	34	MUMMADI JAHAVI D/o MUMMADI RAJASEKHAR REDDY, B 39/2, JUNIPERUS STREET, RAMANASHREE CALIFORNIA GARDEN, ANANTHAPURA GATE, DODDABALLAPURA ROAD, YELAHANKA, BENGALURU 560064.
7.	36	SIDDIQ HUSSAIN KHAN SHAH S A S/o ISMAILKHAN SAIFALI, #4, 10 A MAIN, I CROSS, 100FT ROAD, II STAGE, INDIRANAGAR, BENGALURU 560038.
8.	41	MOIDEEN ARAFAT S/o K M ABDUL JABBAR, 1ST CROSS, PAMPANAGARA, CHIKMAGALUR 577101.
9.	02	VISHAL KUMAR V PARADESHI S/o VIJAY KUMAR L PARADESHI, LIG 437, 12TH CROSS, NAVANAGAR, HUBBALLI 580025.
10.	09	SHRIDHAR APPASAB KAMBLE S/o APPASAB KAMBLE, AT POST UGARBUK, DRUK, BUDHA NAGAR TALUK ATHANI, BELAGAVI 591316.
11.	23	VASAVI L S D/o SRIKANTA BABU L S, #32, VENKATADRI, SHOP STREET, BASAVANAGUDI, N.R. COLONY, BENGALURU 560004.
12.	29	ARJUN S S/o SRIDHAR NAIK NO. 614, 20TH CROSS, 1ST BLOCK, THIMMAIAH GARDEN, R.T. NAGAR, BENGALURU 560032.

13.	31	ABHISHEK ARUNKUMAR HAPPALI S/o ARUNKUMAR, PLOT NO.2117, SECTOR NO.09, OPPOSITE TO PHC, NEAR SAI MONOIR, M.M.EXTENSION, BELAGAVI 591117.
14.	03	AISHWARYA P D/o BASANT R PAWAR, H. NO.LIG616, KHB COLONY, NEAR AITM, BELAGAVI 591108.
15.	25	TEJASWINI R D/o RAMANNA M, #033/1, DOOPANAHALLI, HAL II STAGE, INDIRANAGAR, BENGALURU 560008.
16.	21	RAKSHITH K S S/o SRINIVASA MURTHY K M NO.51/52, NEAR NEW RTO OFFICE RING ROAD, OPPOSITE TO DONBOSCO SCHOOL, 3RD CROSS, VIJAYNAGAR EXTENSION DAVANAGERE 577006.
17.	18	PADMAVATHI R D/o R DIVAKAR, C/O VENKTESH BABU, #6, SWIMMING POOL EXTENTION, 5TH CROSS, NEAR RAGHVENDRA TEMPLE, MALLESHWARAM, 8TH CROSS DOWN, BENGALURU 560003.
18.	10	KOMALA RC D/o CHANDRA SHEKAR, SIDDANAHOSAHALLI, MADANAYAKANAHALLI POST, DASANAPURA HOBLI, BENGALURU NORTH TALUK, BENGALURU URBAN DISTRICT-562162.
19.	11	SRIPRIYA G N D/o NARAYANASWAMY N, LAKSHMI VENKATESHWARA NILAYA, I FLOOR, TEKAL ROAD, PETECHAMANAHALLI, CHOWDESHWARI NAGAR, KOLAR 563101.

ADDITIONAL LIST

The following two candidates are placed in the additional list to be considered for selection to the post of Law Clerk-cum-Research Assistant only if any of the 19 selected candidates failed to report to the duty within the date prescribed.

Sl. No.	Appl. No.	Name and Address of the Candidates
1.	05	RIA FELIX D/o FELIX D 783 OF A, DAVID VILLA, 8TH MAIN ROAD, SEETHAPPA COLONY, NEW THIPPASANDRA, BENGALURU 560075.
2.	46	IRANNA HUNASHIKATTI S/o BASAVARAJ, # 112, NEAR BUS STAND, AT POST CHUNCHNOOR, RAMDURG TALUK, BELAGAVI 591114.

TERMS AND CONDITIONS

1. The selection of Law Clerk - cum - Research Assistants is purely on temporary and on contract basis.
2. Each Law Clerk-cum-Research Assistant will be attached to one of the Hon'ble Judge of the High Court and he/she has to assist the Hon'ble Judge in the judicial work and in administrative work.
3. The duties and responsibilities of a Law Clerk-cum-Research Assistant will include:
 - (i) Studying of case files, preparation of case summary, notes and chronology of events;
 - (ii) Identifying facts/issues/questions that may arise or may have to be addressed;
 - (iii) Presence in the Court Proceedings during the hearing of cases, taking notes of arguments and citations;
 - (iv) Research work on case law, books and articles for the purpose of assisting the Hon'ble Judge in the preparation of judgments; and
 - (v) Assisting the Hon'ble Judge to prepare speeches and academic papers.

4. The Law Clerk - cum - Research Assistant will have free access to the Court Room/Library.
5. The Law Clerk-cum-Research Assistant will be allowed to access to the Chamber of the Hon'ble Judge with the prior permission of the Hon'ble Judge.
6. During the period of assignment, the Law Clerk-cum-Research Assistant will be paid a monthly honorarium of `20,000/- (Rupees Twenty Thousand only) or such other enhanced honorarium as may be approved by the Government. The term of assignment shall be one year from the date of report to duty which is subject to extension by High Court of Karnataka/Government of Karnataka.
7. The Law Clerk-cum-Research Assistant is full time assignment and during the period of assignment, he/she will not be entitled to practice as Advocate or to take up any employment. The Law Clerk-cum Research Assistant is required to give necessary intimation to the Bar Council with regard to his/her taking the assignment as such.
8. The Law Clerk - cum - Research Assistant is liable to maintain proper discipline and complete confidentiality at all times.
9. The Law Clerk-cum Research Assistant attached to a particular Hon'ble Judge will not be entitled to appear before the concerned Hon'ble Judge for a period of one year from the date of termination of the assignment.
10. The Law Clerk - cum - Research Assistant will not be entitled to appear in any case which is assigned to the Hon'ble Judge, with whom he/she was attached, regardless of whether he/she had worked on that case.
11. The assignment as Law Clerk - cum - Research Assistant will not confer any right or preference for any employment under the High Court of Karnataka or the Government of Karnataka.
12. Only on satisfactory completion of the assignment, a Law Clerk - cum - Research Assistant will be entitled to a Certificate issued by the High Court of Karnataka.
13. The male Law Clerk - cum - Research Assistant shall wear a black coat and tie and a female Law Clerk - cum - Research Assistant shall wear a black coat. While on discharging the duty he/she shall also wear the Identity Card issued by the High Court.

14. A Law Clerk - cum - Research Assistant will be entitled 12 days leave during the entire year. However, he/she shall not avail leave for more than 3 days in a month.
15. The Law Clerk - cum - Research Assistant shall be present for assisting the Hon'ble Judge at 9.30 a.m. on all working days.
16. The Private Secretary to the Hon'ble Judge shall maintain an Attendance Register for the Law Clerk - cum - Research Assistant since, the Law Clerk - cum - Research Assistant will be paid the Honorarium only on production of the certificate issued by the Private Secretary to the Hon'ble Judge.
17. The Law Clerk - cum - Research Assistants shall give prior intimation to this office in case of resignation to the said post.
18. Any violation of the above mentioned terms and conditions or any breach of discipline or any misconduct by the Law Clerk - cum - Research Assistant will attract termination of selection to the said post without any notice.
19. The selected candidates are required to report before the Registrar General, High Court of Karnataka, Bengaluru within 15 days from the date of receipt of this selection proceedings by submitting all relevant original documents.
20. The candidates at additional list will be considered for selection only if any of the selected 19 candidates failed to report to the duty within the date prescribed.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL**

TO:

1. The Candidates concerned (21),
2. The Secretary to Hon'ble the Chief Justice,
3. The Private Secretaries to all the Hon'ble Judges,
4. The P.As to all the Registrars,
5. The Section Officers, HCA-I and Budget Branch for information and necessary action,
6. Proceedings file,
7. Office Copy.